

**Customs, Excise & Service Tax Appellate Tribunal  
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

**Excise Appeal No. 11901 of 2015**

(Arising out of OIO-SIL-EXCUS-000-COM-046-14-15 dated 10/07/2015 passed by  
Commissioner of Central Excise, Customs and Service Tax-SILVASA)

**Montages Global Pvt Ltd**

Survey No. 179/1/6, Kuvapada Industrial Estate, Village-Silli,  
Silvassa, Dadra & Nagar Haveli

.....Appellant

*VERSUS*

**C.C.E & S.T.-Silvasa**

Commissioner Central Excise, Customs & Service Tax, Silvassa,  
4th Floor, Adarsh Dham Building, Vapi Daman Road Vapi  
Opp. Old Town Police Station  
Vapi, Gujarat

.....Respondent

**APPEARANCE:**

Ms. Surabhi Sinha, Advocate for the Appellant

Shri R.K. Bhashkar, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR  
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

**Final Order No. A/ 11077 /2021**

DATE OF HEARING: 10.03.2021

DATE OF DECISION: 10.03.2021

**RAMESH NAIR**

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)  
MEMBER (JUDICIAL)**

**(RAJU)  
MEMBER (TECHNICAL)**